

**Note:-**

1. Mentioning of matters already listed before the respective Benches, be it Division Bench or Single Bench, in any list, be it consolidated/ weekly / daily/ supplementary cause list shall be made only before the respective Division Bench /Single Bench. No request for such mentioning shall be entertained otherwise.
2. For urgent listing of defect free matters instituted w.e.f 16<sup>th</sup> of January, 2020, of the following categories, learned counsel may positively handover the mention slips to the Registrar (Vigilance) before 10.30 AM:
  - (i) Bail
  - (ii) Admission/Examination of Educational Institutions
  - (iii) Demolition
  - (iv) PDS
  - (v) Gas Agency
  - (vi) Petroleum
  - (vii) Typographical error in Order / Modification
  - (viii) Extension of time in bail orders
  - (ix) Restoration of cases dismissed in default.

List of such matters shall be prepared and after determining the urgency by Hon'ble the Chief Justice cases may be listed before the appropriate Benches.

3. Mentioning of other matters shall be made before Hon'ble the Chief Justice only at 3.45 P.M.

A list of all mention memos/slips shall be prepared and displayed outside the Court Room. In a seriatim order, one by one, each one of the listed mention memos would be called out separately and a decision taken thereupon.
4. Cases of all categories from the year 1967 up to 1990, pending adjudication before the High Court already stand notified. Now, they are being listed for hearing along with other matters, including "Tied-up" matters, before the respective Hon'ble Benches (Division Bench/Single Bench) every Wednesday.

**THE SITTING OF BENCHES OF PATNA HIGH COURT FROM 20<sup>th</sup> JANUARY, 2020  
TILL FURTHER ORDER**

S.No.	Bench	Judges	Case Category	Case
1	DB- I	Hon'ble Chief Justice	CWJC- Group-6 (i)	i) PIL relating to (Health & medical Services)
			Hon'ble Justice Dr. Anil Kumar Upadhyay	Group- 6(ii)
		Group 6(iii)		iii) PIL relating to road construction (National Highway)
		Group 6(iv)		iv) PIL relating to education
		Group 6(v)		v) PIL relating to financial irregularities/embezzlement
		Group 6(vi)		vi) PIL relating to civil/Municipal law
		Group 6(vii)		vii) PIL relating to Tender & Others.
		Group-7		viii) Relating to validity of Acts, Rules & Regulations etc. of Central Statutes.
		Group-7		ix) Relating to validity of Acts, Rules & Regulations etc. of State Statutes.
		Group 8		x) Relating to all direct and Indirect Taxation Etc.(Excise, Income tax central taxation etc)- Central Statutes.
		Group- 10		xi) Relating to Judicial Service
		Group 30		LPA other than service matters.
		Group 32(ii)		xii) Misc Appeals (DB) (Taxation)
		Group-33		xiii) MJC (DB)- Order, admission & hearing
		Group- 53		xiv) Cr. writ (DB)- Habeaus Corpus- Orders, Admission & Hearing
		Group- 55		xv) Death reference
				xvi) Referred matters civil and criminal- Orders, Admission & hearing
				Group 33
			Group 47	xviii) Modification
Group 48	xix) Restoration			
2	DB-II	Hon'ble Justice Dinesh Kumar Singh	Group 6(ii)	i) PIL relating to (Encroachment)
			Group 6 (iii)	ii) PIL relating to road construction other than National Highway.
		Hon'ble Justice Anil Kumar Sinha	Group 6(iv)	iii) PIL relating to education
			Group 6 (vi)	iv) PIL relating to civil/Municipal law

			<p>Group 7</p> <p>Group- 9</p> <p>Group 32(ii)</p> <p>Group 34</p> <p>Group 23</p> <p>Group 30</p> <p>Group 47</p> <p>Group 48</p> <p>Group 33</p>	<p>v) Relating to validity of Acts, Rules &amp; Regulations etc. State Statutes</p> <p>vi) State Taxation matters, M.V. (Taxation)- Orders, Admission &amp; Hearing.</p> <p>vii) Misc Appeals (DB) (Taxation)</p> <p>viii) Commercial Appellant Division matter- Orders, Admission &amp; Hearing.</p> <p>ix) Company appeals (DB)</p> <p>x) LPA - Service matter Orders, Admission &amp; Hearing.</p> <p>xi) Modification</p> <p>xii) Restoration</p> <p>xiii Modification</p>
3	DB-III	<p>Hon'ble Justice Hemant Kumar Srivastava</p> <p>Hon'ble Justice Prabhat Kumar Singh</p>	<p>Group 11</p> <p>Group 30</p> <p>Group 31</p> <p>Group 32 (i) &amp; (iii)</p> <p>Group 41</p> <p>Group 58</p> <p>Group 53</p> <p>Group 47</p> <p>Group 48</p> <p>Group 33</p>	<p>i) Relating to CAT matter- hearing</p> <p>ii) LPA - Service matter Orders, Admission &amp; Hearing.</p> <p>iii) Matrimonial reference</p> <p>iv) Misc. Appeal (DB) Family courts Matters &amp; others</p> <p>v) Any other DB matter not assigned to any other DB. order, admission &amp; hearing.</p> <p>vi) Criminal Appeals (DB)</p> <p>vii) Original Criminal Misc (DB)</p> <p>viii) Cr.WJC (DB) - BCC Act- orders, admission &amp; Hearing.</p> <p>xi) Modification</p> <p>x) Restoration</p> <p>xi) Modification</p>
4	DB-IV	<p>Hon'ble Justice Shivaji Pandey</p> <p>Hon'ble Justice Anjani Kumar Sharan</p>	<p>Group 33</p> <p>Group 37</p> <p>Group 11</p>	<p>i) MJC (DB) (Except Contempt)-Orders, Admission &amp; Hearing</p> <p>ii) Second Appeal (DB)- Orders, Admission &amp; Hearing</p> <p>iii) Cat matters- Orders, admission &amp; hearing</p> <p>iv) Specially assigned matters.</p>

			Group 47 Group 48 Group 33	v) Modification vi) Restoration vii) Modification
5	DB-V	Hon'ble Justice Ashwani Kumar Singh Hon'ble Justice Partha Sarthy	Group 36 Group 41 Group 58 Group 53 Group 56  Group 47 Group 48 Group 33	i) Supreme court appeals,  ii) Criminal Appeals (DB) iii) Original Criminal Misc (DB) iv) Cr.WJC (DB) - BCC Act- orders, admission & Hearing. v) Govt Appeals (DB)  vi) Specially assigned matters  vii) Modification vii) Restoration ix) Modification
6.	Special Single Bench on Wednesday , if any, otherwise normal respective bench	Hon'ble C.J	Group 35 Group 2	(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Request case iii) C. Misc. Orders/Admission/Hearing iv) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters (ii) Specially assigned matters (iii) Left over matters of any list
7.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Dinesh Kumar Singh		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters (ii) Specially assigned matters (iii) Left over matters of any list
8.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Hemant Kumar Srivastava		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters

				(ii) Specially assigned matters (iii) Left over matters of any list
9.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Shivaji Pandey		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters (ii) Specially assigned matters (iii) Left over matters of any list
10.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Ashwani Kumar Singh		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters (ii) Specially assigned matters (iii) Left over matters of any list
11.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Dr. Anil Kumar Upadhyay		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters (ii) Specially assigned matters (iii) Left over matters of any list
12.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Anjani Kumar Sharan		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters  (From 2.15 P.M. onwards or earlier depending upon the list)  (i) Tied up matters (ii) Specially assigned matters (iii) Left over matters of any list
13.	Special Single Bench on Wednesday, if any, otherwise normal	Hon'ble Justice Anil Kumar Sinha		(From 10. 30 A.M. to 1.30 P.M.) i) Cases for hearing from the year 1967 to 1990. ii) Specially assigned matters

	respective bench			<p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters  (ii) Specially assigned matters  (iii) Left over matters of any list</p>
14.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Prabhat Kumar Singh		<p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.  ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters  (ii) Specially assigned matters  (iii) Left over matters of any list</p>
15.	Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Partha Sarthy		<p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.  ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters  (ii) Specially assigned matters  (iii) Left over matters of any list</p>



	Special Single Bench on Wednesday, if any, otherwise normal respective bench			<p>ix) Modification</p> <p>x) Specially assigned matters including bails</p> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.</p> <p>ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters</p> <p>(ii) Specially assigned matters</p> <p>(iii) Left over matters of any list</p>
18	SB- III CIVIL	Hon'ble Justice Aditya Kumar Trivedi	<p>Group 29</p> <p>Group 31</p> <p>Group 38</p> <p>Group 39</p> <p>Group 40</p> <p>Group 47</p> <p>Group 48</p> <p>Group 33</p>	<p>i) First Appeal</p> <p>ii) Matrimonial reference</p> <p>iii) Test case</p> <p>iv) Test suit</p> <p>v) Title suit</p> <p>vi) Modification</p> <p>vii) Restoration</p> <p>viii) Modification</p> <p>x) Specially Assigned matter</p> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.</p> <p>ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters</p> <p>(ii) Specially assigned matters</p> <p>(iii) Left over matters of any list</p>
19	SB- IV CIVIL	Hon'ble Justice Madhuresh Prasad	<p>Group-13</p> <p>Group 21</p>	<p>i) Service matter - other than education service- Orders, admission &amp; hearing</p> <p>ii) Environment related- Orders, admission &amp; hearing</p>

			<p>Group 20,</p> <p>Group 31</p> <p>Group 47</p> <p>Group 48</p> <p>Group 28</p> <p>Group 33</p>	<p>iii) Industrial Law- Orders, admission &amp; hearing</p> <p>iv) Matrimonial reference</p> <p>v) Modification</p> <p>vi) Restoration</p> <p>vii) Election petition</p> <p>viii) Modification</p> <p>ix) Specially assigned matters</p> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.</p> <p>ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters</p> <p>(ii) Specially assigned matters</p> <p>(iii) Left over matters of any list</p>
20	SB- V CIVIL	Hon'ble Justice Chakradhari Sharan Singh	<p>Group 15,</p> <p>Group 22,</p> <p>Group 5</p> <p>Group 13</p> <p>Group 18</p> <p>Group 47</p> <p>Group 48</p> <p>Group 33</p>	<p>i) Retirement Benefit- Order, admission &amp; Hearing.</p> <p>ii) Miscellaneous- Orders, admission &amp; hearing.</p> <p>iii) civil revision</p> <p>iv) Service matter- other than education service- Orders, admission &amp; hearing</p> <p>v) Matters arising out of municipal act, Panchayat Act, Cooperative Societies Act including election matters (Except Education service) - orders, admission &amp; hearing.</p> <p>vi) Modification</p> <p>vii) Restoration</p> <p>viii) Modification</p> <p>ix) Specially assigned matters</p> <p>(From 10. 30 A.M. to 1.30 P.M.)</p>
	Special Single Bench on Wednesday, if any, otherwise normal respective bench			
	Special Single Bench on			



			<p>Group 32</p> <p>Group 4</p> <p>Group 12</p> <p>Group 14</p> <p>Group 49</p> <p>Group 47</p> <p>Group 48</p> <p>Group 33</p>	<p>iii) Misc Appeal (SJ)</p> <p>iv) Civil review</p> <p>v) Education matter</p> <p>vi) Education Service- Orders, Admission &amp; hearing</p> <p>vii) Transfer</p> <p>viii) Modification</p> <p>ix) Restoration</p> <p>x) Modification</p> <p>xi) Specially assigned matters</p> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.</p> <p>ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <p>(i) Tied up matters</p> <p>(ii) Specially assigned matters</p> <p>(iii) Left over matters of any list</p>
23	SB- VIII CIVIL	Hon'ble Justice Sudhir Singh	<p>Group 37</p> <p>Group 31</p> <p>Group 38</p> <p>Group 39</p> <p>Group 40</p> <p>Group 47</p> <p>Group 48</p> <p>Group 33</p>	<p>i) Second Appeals</p> <p>ii) Matrimonial reference</p> <p>iii) Test case</p> <p>iv) Test suit</p> <p>v) Title suit</p> <p>vi) Modification</p> <p>vii) Restoration</p> <p>viii) Modification</p> <p>ix) Specially assigned matters</p> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <p>i) Cases for hearing from the year 1967 to 1990.</p> <p>ii) Specially assigned matters</p> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p>
	Special Single Bench on Wednesday, if any, otherwise normal respective bench			
	Special Single Bench on Wednesday, if any, otherwise normal respective bench			

				<ul style="list-style-type: none"> <li>(i) Tied up matters</li> <li>(ii) Specially assigned matters</li> <li>(iii) Left over matters of any list</li> </ul>
24.	SB- I CRL  Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Rajendra Kumar Mishra	<ul style="list-style-type: none"> <li>Group 43</li> <li>Group 45</li> <li>Group 46</li> <li>Group 47</li> <li>Group 48</li> <li>Group 49</li> </ul>	<ul style="list-style-type: none"> <li>i) Cr. Appeal (SJ)</li> <li>ii) Criminal Quashing</li> <li>iii) Criminal Bails</li> <li>iv) Modification</li> <li>v) Restoration</li> <li>vi) Transfer</li> <li>vii) Specially assigned matters</li> </ul> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <ul style="list-style-type: none"> <li>i) Cases for hearing from the year 1967 to 1990.</li> <li>ii) Specially assigned matters</li> </ul> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <ul style="list-style-type: none"> <li>(i) Tied up matters</li> <li>(ii) Specially assigned matters</li> <li>(iii) Left over matters of any list</li> </ul>
25	SB- II CRL  Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Birendra Kumar	<ul style="list-style-type: none"> <li>Group 46</li> <li>Group 52,</li> <li>Group 59</li> <li>Group 43</li> <li>Group 45</li> <li>Group 47</li> <li>Group 48</li> <li>Group-54</li> </ul>	<ul style="list-style-type: none"> <li>i) Criminal bails</li> <li>ii) Criminal Revision</li> <li>iii) SLA- Orders, Admission &amp; Hearing.</li> <li>iv) Cr. Appeal (SJ)</li> <li>v) Criminal Quashing</li> <li>vi) Modification</li> <li>vii) Restoration</li> <li>viii) Cr.W.J.C.(SJ)-Orders, Admission and Hearing</li> <li>ix) Specially assigned matters</li> </ul> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <ul style="list-style-type: none"> <li>i) Cases for hearing from the year 1967 to 1990.</li> <li>ii) Specially assigned matters</li> </ul> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <ul style="list-style-type: none"> <li>(i) Tied up matters</li> </ul>



				<ul style="list-style-type: none"> <li>(i) Tied up matters</li> <li>(ii) Specially assigned matters</li> <li>(iii) Left over matters of any list</li> </ul>
28	SB- V CRL  Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice Rajeev Ranjan Prasad	<ul style="list-style-type: none"> <li>Group 46</li> <li>Group 43</li> <li>Group 45</li> <li>Group 47</li> <li>Group 48</li> <li>Group 54</li> </ul>	<ul style="list-style-type: none"> <li>i) Criminal bails</li> <li>ii) Criminal appeals (SJ)</li> <li>iii) Criminal Quashing</li> <li>iv) Modification</li> <li>v) Restoration</li> <li>vi) Cr.WJC (SJ)- Orders, admission &amp; hearing.</li> <li>vii) Specially assigned matters</li> </ul> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <ul style="list-style-type: none"> <li>i) Cases for hearing from the year 1967 to 1990.</li> <li>ii) Specially assigned matters</li> </ul> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <ul style="list-style-type: none"> <li>(i) Tied up matters</li> <li>(ii) Specially assigned matters</li> <li>(iii) Left over matters of any list</li> </ul>
29	SB- VI CRL  Special Single Bench on Wednesday, if any, otherwise normal respective bench	Hon'ble Justice S. Kumar	<ul style="list-style-type: none"> <li>Group 46</li> <li>Group 45</li> <li>Group 52</li> <li>Group 47</li> <li>Group 48</li> <li>Group 28</li> </ul>	<ul style="list-style-type: none"> <li>i) Criminal bails</li> <li>ii) Quashing - Orders, admission &amp; hearing</li> <li>iii) Criminal revision</li> <li>iv) Modification</li> <li>v) Restoration</li> <li>vi) Election Petition</li> <li>vii) specially assigned matters</li> </ul> <p>(From 10. 30 A.M. to 1.30 P.M.)</p> <ul style="list-style-type: none"> <li>i) Cases for hearing from the year 1967 to 1990.</li> <li>ii) Specially assigned matters</li> </ul> <p>(From 2.15 P.M. onwards or earlier depending upon the list)</p> <ul style="list-style-type: none"> <li>(i) Tied up matters</li> <li>(ii) Specially assigned matters</li> </ul>



				<p><b>(From 2.15 P.M. onwards or earlier depending upon the list)</b></p> <ul style="list-style-type: none"><li><b>(i) Tied up matters</b></li><li><b>(ii) Specially assigned matters</b></li><li><b>(iii) Left over matters of any list</b></li></ul>
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